THE HIGH COURT OF MEGHALAYA SHILLONG

From : Shri. W.Diengdoh

Registrar General,

High Court of Meghalaya,

Shillong.

To : The District & Sessions Judge,

Shillong/Jowai/Tura/Nongpoh.

CL No.1 HCM.II/51/2014/978

Dated Shillong 8th April, 2014

Sub : Disclosure of sensitive information.

Sir/Madam,

In compliance to the resolution of the Chief Justices' Conference on April 5 to 6 2013 on Item No.19 (Any other matter) regarding disclosure of sensitive information with regard to some of the Intelligence Organisations of the Government, such as R&AW, Hon'ble Chief Justice has directed that wherever necessary, proceedings may be held in-camera and the names of the officers concerned and the information relating to them should not be included in their judgments nor be published in the website.

This is for your information and necessary action.

Yours faithfully,

REGISTRAR GENERAL